

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.301/MP/2023

- Subject : Petition under Sections 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 *inter alia* seeking recovery of the transmission charges due to the Petitioner.
- Petitioner : Lakadia Vadodara Transmission Project Limited (LVTPL)
- Respondents : Adani Wind Energy Kutchh One Limited and Ors.
- Date of Hearing : **13.8.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Basava Prabhu Patil, Advocate, LVTPL
Shri Deep Rao Palepu, Advocate, LVTPL
Shri Arjun Agarwal, Advocate, LVTPL
Shri Geet Ahuja, Advocate, LVTPL
Shri Mohd. Munis Siddaque, Advocate, LVTPL
Ms. Anish Chopra, LVTPL
Shri TAN Reddy, LVTPL
Shri Anup Jain, Advocate, MSEDCL
Ms. Nishtha, Advocate, MSEDCL
Shri Akshayvat Kislay, CTUIL
Shri Ranjeet Ahuja, CTUIL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* seeking recovery of the transmission charges for the period from 28.1.2023 to 5.4.2023 corresponding to its commissioned transmission elements and corresponding directions to the Respondent No.4, CTUIL to this effect. The learned counsel further submitted that in compliance with the direction of the Commission vide Record of Proceedings for the hearing dated 14.2.2024, the Petitioner has impleaded the Western Region beneficiaries as a party to the Petition and has also filed an affidavit dated 19.4.2024 furnishing the information called for.

2. However, prior to the hearing of the parties on merits, the Commission deemed it fit to direct the parties as under:

- (a) The Petitioner to implead Western Region Load Despatch Centre (WRLDC) as a party to the Petition and to file a revised memo of parties within two days;
- (b) WRLDC to furnish the following information/clarification on an affidavit within three weeks:

- (i) Whether WRLDC had the information regarding the the technical problem of tie bays at Lakadia and Vadodra when WRLDC issued successful trial run certificates dated 13.2.2023 and 15.2.2023 for the line bays without tie bays?
- (ii) What is the procedure followed by WRLDC while issuing successful trial run operation of any element? Does the procedure also include verifying display of breaker status on the SCADA display?
- (iii) Are there any other cases over period of last 2 years, where WRLDC allowed successful trial run operation for the line bay without tie bay in service?
- (iv) What risk does such declaration of COD by the Petitioner without tie bay can pose to the grid?
- (c) The Petitioner to furnish the following information/clarification on an affidavit within three weeks:
- (i) What was the technical glitch due to which the charging and trial run of three tie bays failed and which required reinstallation of the tie bays?
- (ii) When three tie bays were yet to be completed since their reinstallation was under process due to the failure during charging, how did the Petitioner declare the COD of an incomplete system on 28.01.2023? Did the Petitioner took approval for declaring the COD of an incomplete system?
- (d) CTUIL to furnish the information / clarification on an affidavit within three weeks on what basis the CTUIL allowed the MTOA considering the Lakhadia – Vadodara 765 KV line was commissioned without Tie bays

3. The Petition will be listed for hearing on **8.10.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)